

apprehension but no arrangement has been made for the security of the persons commenced with Ram Janam Bhumi Trust, the members of the House and the office bearers of Vishwa Hindu Parishad. It is a very serious matter. Bombs have been exploded in Kota, Makrana and Jaipur. These terrorists are carrying on their activities to disintegrate the country at the instance of Pakistan. The Hon'ble Minister of Home Affairs should make a statement in this respect in the House.

SHRIMATI SUBHASHINI ALI (Kanpur): A distorted version of the incident is being presented. Even then you are allowing a discussion on it.

SHRI HARI KEWAL PRASAD (Salem-pur): Mr. Speaker, Sir, there is a rule in the Railway Board, under which non-gazetted employees will be transferred only after five years but in the South-Eastern Railway, the Security Commissioner of Nagpur Zone has transferred 140 non-Gazetted Security employees on 11th and 24th April, 1990 from Maharashtra to Madhya Pradesh and from Madhya Pradesh to Maharashtra as a result of which these 140 Security employees are facing a lot of hardships condition. As the children of these employees are studying in the schools, their condition has become worse and the transfer of these employees has not been done under the rules. I urge the Hon'ble Minister of Home Affairs, through you, to see that the order issued by the Security-Commissioner is cancelled and nothing is done which is detrimental to the interest of security employees.

[English]

MR. SPEAKER: Now Papers to be laid on the Table.

[Translation]

SHRI DAU DAYAL JOSHI (Kota): Mr. Speaker, Sir, in all the newspapers.....

MR. SPEAKER: It will be seen later on. Now, please take your seat.

(Interruptions)

MR. SPEAKER: I have not allowed you to speak.

13.02 hrs.

PAPERS LAID ON THE TABLE

[Translation]

Demands for Grants of the Ministry of Food Processing Industries for 1990-91

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): beg to lay on the Table a copy of the detailed Demands for Grants (Hindi and English Versions) of the Ministry of Food Processing Industries for 1990-91. [Placed in Library. See No. L.T. 763/90]

Demands for Grants of Ministry of Food and Civil Supplies for 1990-91

[English]

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHURAM MIRDHA): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food and Civil Supplies for 1990-91. [Placed in Library. See No. L.T. 764/90]

Detailed Demands for Grants of the Ministry of Information and Broadcasting for 1990-91

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for 1990-91.

[Placed in Library. See No. L.T. 765/90]

Detailed Demands for Grants of the Ministry of Environment and Forests for 1990-91

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUTHAY): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for 1990-91. [Placed in Library. See No. L.T. 766/90]

Notifications under Administration Tribunals Act 1989 and Detailed Demands for Grants of the Department of Electronics for 1990-91

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Sir, on behalf of Prof. M.G.K. Menon, I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:—

- (i) The Central Administrative Tribunal (Group 'B' and 'C' Miscellaneous Posts) Recruitment Rules, 1989 published in Notification No. G.S.R. 849 (E) in Gazette of India dated the 20th September, 1989.
- (ii) The Andhra Pradesh Administrative Tribunal (Procedure) Rules, 1939 published in Notification No. G.S.R. 929 (E) in Gazette of India dated the 26th October, 1989.
- (iii) The Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1989 published in Notification No.

G.S.R. 930 (E) in Gazette of India dated the 26th October, 1989.

- (iv) The Central Administrative Tribunal (Group 'A' Posts) Recruitment (Amendment) Rules, 1989 published in Notification No. G.S.R. 1024 (E) in Gazette of India dated the 10th November, 1989.
- (v) The Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman and Members) Amendment Rules, 1989 published in Notification No. G.S.R. 1046 (E) in Gazette of India dated the 13th December, 1989.
- (vi) The Tamil Nadu Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1989 published in Notification No. G.S.R. 1047 (E) in Gazette of India dated the 13th December, 1989.
- (vii) The Madhya Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1989 published in Notification No. G.S.R. 1048 (E) in Gazette of India dated the 13th December, 1989.
- (viii) The Karnataka Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1989 published in Notification No. G.S.R. 1049 (E) in Gazette of India dated the 13th December, 1989.
- (ix) The Orissa Administrative Tribu-

nal (Salaries and Allowances and Conditions of Service of Chairman and Members) Amendment Rules, 1990 published in Notification No. G.S.R. 32 (E) in Gazette of India dated the 24th January, 1990. [Placed in Library. see L.T. 767/90]

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for 1990-91. [Placed in Library. See No. L.T. 768/90]

[English]

SHRI VASANT SATHE (Wardha): Sir, before you go to the next item, I would like to say something. Sir, you remember that we had said about the Fatehpur incident. I would like to know from the Government.... (*Interruptions*)....

MR. SPEAKER: That has been raised already.

[Translation]

SHRI VASANT SATHE (Wardha): Although this issue has already been raised but no hue and cry has been made. The Minister of Parliamentary Affairs is present in the House.

[English]

We are not insisting on today, but at least tomorrow we would like a statement on this serious matter of Harijan burning.

[Translation]

It is not considered important because it has happened in the constituency of the Prime Minister. The question is that you should ask the hon'ble Minister to make a statement on

this issue tomorrow. It should not be like that that we raised the issue

[English]

and it falls on deaf ears.

[Translation]

Otherwise, we will have to protest and you will say that we are making noise, and are not cooperating. So it should not be done like that. I would request that you may ask the hon'ble Minister to make a statement on this issue.

13.03 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

SHRI KALKA DAS (Karol Bagh): Mr. Deputy Speaker, Sir, I support the views expressed by Shri Vasant Sathe. It is a very serious matter and after conducting an immediate enquiry into this incident, a statement should be made by the Minister of Home Affairs tomorrow.

[English]

PROF. P.J. KURIEN (Mavelikara): Mr. Deputy Speaker, Sir, let the Parliamentary Affairs Minister react to this. It is a very important matter. I raised this earlier also. Senior Member like Satheji raised. They are also asking for the same. Why does he not react to that?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): I have noted down.

PROF. P.J. KURIEN: Will you convey it to the Prime Minister and the Home Minister to come forward with a statement?

MR. SPEAKER: Now, Matters under Rule 377.